

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 172 of 2020**

**In the matter of:**

**Balwant Singh Kanda**

**....Appellants**

**Vs.**

**Kanda Auto Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Satyavikram, Advocate.**

**For Respondents: Mohd. Shahbaz, Mr. Kamal Khata & Ms. Kavita Srivastavsharan, Advocates.**

**ORDER**  
**(Virtual Mode)**

**19.03.2021:** Heard Counsel for the Appellant.

Learned Counsel for the Respondents are also present.

On the next date the Counsel for the Appellant will address this Court that how the Judgement of the *Hon'ble Supreme Court (2008) 6 SCC 750-Radharamanan Vs. Chandrasekara Raja* is applicable in the fact of this case and also about the Two Arbitration which he mentioned in the Impugned Order.

List this matter on **22<sup>nd</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/Kam*